

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

O.A. No.021/00348/2019

Date of Order :12.04.2019.

Between :

B.Govindu, aged 46 yrs, s/o late Devijaya,  
Group 'C', Occ:Loco Pilot, SC.Rly/BDCR,  
H.No.3-2-175/1, Vidyanagar Colony,  
Chunchupalli G.P., Bhadravadi Kothagudem,  
Telangana-507 101. ...Applicant

And

UOI Rep. by its:

1. The Principal Chief Personnel Officer,  
4th Floor, Rail Nilayam, S.C.Railway,  
Secunderabad.
2. The Chief Medical Director,  
S.C.Railway, Railnilayam, Secunderabad.
3. The Chief Medical Superintendent,  
S.C.Railway, Chilkalguda, SC/Division,  
Secunderabad.
4. The SR.Divisional Electrical Engineer/TRS,  
(O) BG,Secunderabad Division, S.C.Railway,  
Sanchalan Bhavan, Secunderabad Division,  
Secunderabad.
5. The Sr. Divisional Personnel Officer,  
Sanchalan Bhavan, Secunderabad Division,  
Secunderabad. ... Respondents

Counsel for the Applicant ... Mr.G.S.Rao  
Counsel for the Respondents ... Mrs.A.P.Lakshmi, SC for Rlys.

**CORAM:**

**THE HON'BLE MR.JUSTICE L.NARASIMHA REDDY, CHAIRMAN  
THE HON'BLE MRS.NAINI JAYASEELAN, MEMBER (ADMN.)**

**ORAL ORDER**

(As per Hon'ble Mr.Justice L.Narasimha Reddy, Chairman)

The applicant is working as Loco Pilot (Goods) in the South Central Railway. He made a representation dated 01.08.2018 to the Chief Medical Director, S.C.Railway, Rail Nilayam, Secunderabad and another representation dated 07.03.2019 to the Principal Chief Personnel Officer, S.C.Railway, Secunderabad, stating that he is suffering from serious hearing problems and finding it difficult to perform the duties of Loco Pilot. He made a request to convene Special Medical Board to decide his fitness. His grievance in this OA is that as no steps have been taken by the respondents, the respondents may be directed to consider his representations dated 01.08.2018 and 07.03.2019.

2. We have heard Mr.G.Pawana Murthy, proxy counsel representing Mr.G.S.Rao, learned counsel for the Applicant and Mrs.A.P.Lakshmi, learned standing counsel for the Respondents.
  
3. The applicant was found fit to perform the duties of Loco Pilot. That happens to be one of the sensitive posts in the Railways. It is only the persons, who are found fit in all respects, that are entrusted with those duties. In an ordinary course, health conditions of the Loco Pilots are verified by subjecting them to undergo medical tests. It is not known as to

whether the applicant has been subjected to any such medical tests in the recent past. However, the applicant has cited certain medical problems, which are to be verified in accordance with the prescribed procedure.

4. Therefore, we direct the respondents to take necessary action on the representations of the applicant dated 01.08.2018 and 07.03.2019 in accordance with law within a period of two months from the date of receipt of a copy of this order. This order shall not be construed as expressing any view on the request of the applicant and the decision shall be taken independently.

5. The OA is disposed of accordingly. There shall be no order as to costs.

**( NAINI JAYASEELAN )  
MEMBER (ADMN.)**

**( JUSTICE L.NARASIMHA REDDY)  
CHAIRMAN**

Dated: this the 12<sup>th</sup> day of April, 2019  
Dictated in the Open Court

Dsn.